

SUPREME COURT OF INDIA
ADMN. MATERIALS (P&S)

F.No. 1/Electrical items/2022/SCI(AM)

Dated: 15.09.2022

Last Date for submission of Tender: 11.10.2022 upto 3.00 at Counter No. 17 (R&I)

**For any query please contact at Pass Counter Gate No.1, Additional Building
Complex, Supreme Court of India**

**NOTICE INVITING TENDER TOWARDS RATE CONTRACT FOR
PURCHASE OF ELECTRICAL ITEMS OF SUPERIOR QUALITY FOR
A PERIOD OF THREE YEARS**

[on maximum percentage of discount on prevailing MRP(maximum retail price)]

Sealed tenders are invited from Delhi-NCR based **reputed firms/ manufacturers/ retailers/ authorised dealers**, as per the Proforma attached herewith at Annexure-A for awarding rate contract towards supply of following **Electrical items of superior quality** on requirement basis for a period of three years on maximum percentage of discount on prevailing MRP (maximum retail price). The approximate quantity is mentioned in the Proforma for each item and may vary at the time of placing the actual orders.

S. No.	Name of the item	Specifications	Quantity required (Appr.)
01	Water Coolers	Capacity 150/150 with Stainless Steel Body (Voltas make)	8-10
02	Water Dispensers	With Three Taps and refrigerator facility (Voltas make)	8-10
03	Mini Fridge/Refrigerator	90 to 110 Ltrs Capacity (White Westinghouse make)	3-5
04	Refrigerator	190 Ltrs (approximate) (LG make)	8-10
05	Microwave Oven	Convention type, 30 Ltrs Capacity (Approximate) (Murphy Richards/ Bajaj make)	3-5
06	Oil Based Heaters	11 Fins	20-25
		13 Fins	5-10

07	Double Rod Heaters	-	15-20
08	Heat Convector/Blowers	-	15-20
09	Desert Coolers	-Size: 26x26x34 -Tank Capacity – 40Ltrs - Make of Fan: BIS/ISI mark - Pump – Submersible - 22 Gauge sheet to be used for making tank and body	10-15
10	Pedestal Fans	400 mm with Heavy Base with remote and without remote	10-15
11	Hot Cases	Length 25”, Height 16” and Depth 12”	15-20
12	Geysers	10 Ltrs	2-5
		15 Ltrs	2-5
		25 Ltrs	2-5
13	Paper Shredder	-Shred Capacity 8-10 sheets -Shredding items: Paper CD etc -Shredding Type:Cross-cut	8-10
14	Emergency Light	LED – 8-10 Watt	5-10
15	Table Lamp	LED with long neck	5-10
16	Remote Bell	Range: with maximum range and minimum 100 Mtrs	60-70
17	Extension Board	5/6 AMP (with maximum sockets)	70-100
		15/16 AMP (with maximum sockets)	70-100
18	Electric Kettle	1.5L to 2.0L capacity	5-8
19	Fly Catcher /Trapper	-Double Tube (2 Ft.)	8-10
20	Hand Sanitizer Machine	- Touch Free - Wall mounted - Tank capacity 5 Ltrs.	5-8
21	Hand Dryers (purpose : to dry the hands after hand washing)	Touch free	3-5

22	Inverters (with sine wave technology and smooth functioning)	800 VA Approximate	10-15
		1400 VA Approximate	5-10
		3.5 KVA Approximate	1-2
23	Inverter Batteries (compatible with sine wave technology inverters)	150 AH	15-20
24	Inverter Trolley (compatible with sine wave technology inverters)	Single Battery	5-10
		Double Battery	3-5
25	Desert Coolers (big size)	<p>evaporative desert coolers (Kapsun-ANTARCTICA make)</p> <ul style="list-style-type: none"> -Motor Type: Single Phase, 3 Speed -Motor Rotation: 950 RPM -Wattage: 490W -Fan Type: Axial Fan -Fan Noise: 68 db -Air Flow (M3 / H): 18000 -Cooling Pad Size: 1100x100x1150 mm -Gross Weight” 49 Kgs or more -Product Dim: 1135 x600x 1535 mm -30 inch aluminum fan -Cools upto 2500 sq ft -90 ltrs tank -Maximum warranty period 	1-5
26	Pad of Desert Coolers (big size)	Cooling Pad Size: 1100x100x1150 mm (Kapsun-ANTARCTICA make)	1-10
27	Flask	Thermosteel type litres 1.5	1-5

28	Different types of Bells		
a.	Buzzer (small size)	Range: with maximum range	1-10
b.	Door Bell (sound-penta ding dong)	Range: with maximum range	1-10
c.	Cordless bell (Bell with wire and wireless remote)	Range: with maximum range	1-10
d.	Buzzer (sound-beep)	Range: with maximum range	1-10
e.	Remote bell wireless -Plug in type (pins at remote bell for placed inside socket and wireless remote)	Range: with maximum range	1-10
29	Fluorescent Tubelight	40 watt , 4 feet	50-100
30	Fluorescent Tubelight	28 watt , 4 feet	50-100

Note:- NUMBER OF ITEMS MAY BE INCREASED OR DECREASED.

Interested parties, if so desire, may contact Branch Officer, Admn. Materials (Purchase & Stores) at Telephone No. 011-23115941 or can personally visit at Pass Counter Gate No.1, Additional Building Complex, Supreme Court of India, for any clarification before quoting the rates on any working day between 10.30 A.M. and 4.00 P.M. (except Saturdays, Sundays and holidays).

A. TENDER

1. The tenderer is required to quote its lowest rates as per **Annexure-'A'** enclosed herewith for a period of three years on maximum percentage of discount on prevailing MRP (maximum retail price) basis. Brochures showing technical specifications may also be attached for technical evaluation. Tenders once submitted will not be allowed to be withdrawn till finalization of the matter.

2. The tender may be sent in three sealed envelopes superscribing (a) 'Earnest Money for awarding rate contract towards supply of Electrical items' (b) 'Financial Bid for awarding rate contract towards supply of Electrical items' and (c) 'the Brochures', by post sufficiently early so as to reach the Registry within date and time or may be delivered at Counter No. 17 (R&I).

3. The tenderer is expected to examine all the instructions, Proforma's (Annexure 'A'), terms & conditions and specifications in the tender documents. Failing to furnish all information required by the tender document in any respect will be at the tenderer's risk and may result in rejection of the tender.

4. The tender must be received not later than the date & time specified for submitting the same. In case the date of submitting the tender is declared as a holiday, then the next working day of the Registry will be treated as due date of the Tender.

B. TERMS AND CONDITIONS OF TENDER

5. **The percentage of discount offered shall be valid for a period of three years from the date of awarding the Tender, keeping in view the escalation in prices. The tenderer shall not be entitled during the said period to revoke or cancel its tender or to vary the tender or any terms thereof.**

6. The tenderers are required to send their tender along with Demand Draft of respective amount as per details given hereinbelow, drawn in favour of "The Registrar (Admn.), Supreme Court of India" as Earnest Money (Name of the firm, telephone number and name of the item may be written on the reverse of the Demand Draft). No interest will be payable on EMD. If the firm is exempted from depositing the EMD, a Certificate to this effect has to be submitted along with the tender document.

S.No.	No. of items	Amount of EMD
1.	If tenderer is quoting for upto 10 items out of the total items	Rs. 10,000/-
2.	If tenderer is quoting for upto 20 items out of the total items	Rs. 20,000/-
3.	If tenderer is quoting for more than 20 items	Rs. 30,000/-

The EMD should be submitted with a covering letter mentioning therein the amount of EMD along with the number of items for which the tenderer is participating in compliance of the terms & conditions of tender, failing which the tender may not be considered.

7. Hypothetical/conditional tenders shall not be entertained. Tender once submitted shall not be allowed to be withdrawn or altered. If the tender is withdrawn or altered by the concerned party at any time after it is submitted, the tenderer may be debarred to participate in the tender process of the Supreme Court of India.

8. The Registry will deal with the tenderer directly and no middlemen/agents/commission agents etc. should be asked by the tenderers to represent their cause and they shall not be entertained by the Registry. The tender form is not transferable and agency shall not be permitted to transfer their rights and obligations to any other person/organization or otherwise.

9. Over-writing, over-typing or erasing of the figures which render it doubtful or ambiguous are not allowed and shall render the tender invalid.

10. The tenders shall quote rates both in figures and words with blue/black ball pen. In case of any discrepancy, the figures mentioned in words will be considered.

11. The Registry, in its discretion, reserves the right to reject or accept any or all the tenders, wholly or partly, without assigning any reason thereof.

12. All the pages of tender document submitted therein must be duly signed and stamped failing which the offer shall be liable for rejection.

13. The Registry is not bound to accept the rates submitted by the lowest tenderer.

14. The tenderer has to mention its infrastructure and annual business turnover of last 2-3 years.

15. During the subsistence of contract, in case of breach of any condition or deficiency in service, the Registry shall have a right to terminate the contract and to entrust the work to another contractor. The loss, if any, sustained by the Registry on that account shall be recovered from the tenderer.

C. TERMS AND CONDITIONS FOR SUCCESSFUL TENDERER

16. The tenderers should specifically state whether rates are inclusive of GST (as applicable) or not and if it is not mentioned, it will be deemed that rates are inclusive of GST.

17. The successful tenderer shall have to deposit **performance security deposit @ 3%** of the total amount of work/purchase order or tender, as applicable by way of Bank Guarantee/Demand Draft drawn in favour of “The Registrar (Admn), Supreme Court of India, New Delhi”. The Bank Guarantee/Demand Draft will be released after 60 days from the date of final bill payment and after satisfactory supply of the material, whichever is later.

18. The item(s) should be supplied in original packing, which will be inspected by an Inspection Committee comprising of Senior Officers of the Registry and in case the supply is not found strictly in conformity with the approved samples/specifications, the entire supply will be replaced at the cost of the successful tenderer.

19. The supply of the items as per the required specifications shall require to be **delivered within 2-3 days and in emergency the supply has to be made on the same day also at the cost of the dealer** on receipt of the Purchase Order. In case the supply is not made within the stipulated time and the Registry is forced to make alternative arrangement to meet the emergent demand at higher rates, tenderer will be liable to make good the loss due to difference which the Registry may directly deduct from the Bill/ Performance Security Deposit.

20. Even after awarding the contract, the Registry reserves the right to terminate the same at any time, if the services of the tenderer are not found satisfactory.

21. The tenderers shall give an undertaking (as per **Annexure-'B'**) that the Firm/Partners/ Director/ Proprietor has not been blacklisted/ banned by any Government Department/ Public Sector undertaking/ Autonomous Body.

22. The payment will be made only after the complete and satisfactory supply is received from the tenderer.

23. The successful tenderer will have to abide by the terms and conditions as may be fixed from time to time by the Registry.

24. There shall be no change in percentage of discount offered during the contract period. All orders placed till last date of contract shall have to be completed without fail.

25. Rates quoted shall include costs of commuting, delivery and no separate travelling charges shall be admissible.

D. PENALTIES

26. If delivery is not made within the specified date and time and the Registry is required to make purchase from other dealer and in case of higher payments as compared to approved rates the difference will be deducted from the performance security deposited by the tenderer. The Registry reserves the right to recover damages upto the amount of Performance Security in case the quality is low or in case of deficiency of service.

27. Irrespective of the fact as to whether or not the Registry makes purchases from outside, the Registry may impose penalty upto 1% per week subject to maximum penalty of 10% of the total cost for delayed delivery.

28. The Performance Security shall stand forfeited in case of breach of any of the conditions mentioned herein and if the supply of the item is found unsatisfactory/not as per specifications.

E. INVITATION OF TENDER

Interested parties may send their sealed tenders in three sealed envelopes containing (a) 'Earnest Money for awarding rate contract towards supply of Electrical items' (b) 'Financial Bid for awarding rate contract towards supply of Electrical items' and (c) 'the Brochures' respectively addressed by name to the undersigned or may be handed over personally to Registry's Reception Counter No.17 (R&I) on or before **11.10.2022 upto 3.00 P.M.** which will be opened at 3.30 P.M. on the same day by a Committee of Officers constituted for the purpose before the tenderers or their authorised representatives who may wish to remain present. The tenders received after due date and time **and without Earnest Money (unless exempted)** will not be entertained. In the first instance, envelopes containing Earnest Money will be opened. Thereafter, the envelope containing tender documents will be opened.

Sd/-

(Anil Kumar Sharma)
Additional Registrar (AM)

Encls : Annexures 'A' & 'B'

Note : The Registry will remain closed from 02.10.2022 to 09.10.2022 for Dussehra Holidays.

SUPREME COURT OF INDIA
ADMN. MATERIALS (P&S)

Last date for submission of Tender is 11.10.2022 upto 03:00 PM **E.No. 1/Electrical items/2021/SCI(AM) Dated: 15.09.2022**

NOTICE INVITING TENDER
TOWARDS RATE CONTRACT FOR PURCHASE OF ELECTRICAL ITEMS
FOR A PERIOD OF THREE YEARS
[on maximum percentage of discount on prevailing MRP(maximum retail price)]

1. Name of the tenderer with address :
2. Name of the Contact Person with Telephone No /Mobile No./Fax No/e-mail ID :
3. GST No. (attach a copy also) :
4. PAN No. (attach a copy also) :
5. Whether all the terms & Conditions of NIT are agreeable : Yes / No
6. FOR- Supreme Court Registry : Yes / No
7. Company Broucher with technical specifications for the model : Submitted / Not Submitted
8. Rates of Electrical Items of superior quality:-

S. No.	Item	Specifications	Make/ Brand	M.R.P	percentage of discount on prevailing M.R.P	Warranty period
1	2	3	4	5	6	7
1	Water Coolers	Capacity 150/150 with Stainless Steel Body	(Voltas make)			
2	Water Dispensers	With Three Taps and refrigerator facility	(Voltas make)			
3	Mini Fridge/ Refrigerator	90 to 110 Ltrs Capacity	(White Westinghouse make)			
4	Refrigerator	190 Ltrs (approximate)	(LG make)			
5	Microwave Oven	Convention type, 30 Ltrs Capacity (Approximate)	(Murphy Richards/ Bajaj make)			

6	Oil Based Heaters	11 Fins				
		13 Fins				
7	Double Rod Heaters	-				
8	Heat Convector/ Blowers	-				
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11	Hot Cases	Length 25”, Height 16” and Depth 12”				
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		25 Ltrs				
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14	Emergency Light	LED – 8-10 Watt				
15	Table Lamp	LED with long neck				
16	Remote Bell	Range: with maximum range and minimum 100 Mtrs				
17	Extension Board	5/6 AMP (with maximum sockets)				
		15/16 AMP (with maximum sockets)				
18	Electric Kettle	1.5L to 2.0L capacity				
19	Fly Catcher /Trapper	-Double Tube (2 Ft.)				

20	Hand Sanitizer Machine	- Touch Free - Wall mounted - Tank capacity 5 Ltrs.				
21	Hand Dryers (purpose : to dry the hands after hand washing)	Touch free				
22	Inverters (with sine wave technology and smooth functioning)	800 VA Approximate				
		1400 VA Approximate				
		3.5 KVA Approximate				
23	Inverter Batteries (compatible with sine wave technology inverters)	150 AH				
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27	Flask	Thermosteel type litres 1.5				

28	Different types of Bells					
a	Buzzer (small size)	Range: with maximum range				
b	Door Bell (sound-penta ding dong)	Range: with maximum range				
c	Cordless bell (Bell with wire and wireless remote)	Range: with maximum range				
d	Buzzer (sound-beep)	Range: with maximum range				
e	Remote bell wireless -Plug in type (pins at remote bell for placed inside socket and wireless remote)	Range: with maximum range				
29	Fluorescent Tubelight	40 watt , 4 feet				
30	Fluorescent Tubelight	28 watt , 4 feet				

9. List of Clientele :

**Signature with date and rubber
stamp of the tenderer**

ANNEXURE - 'B'

UNDERTAKING

I/We undertake that (Name of the Firm/Partners/Director/ Proprietor) has not been blacklisted/banned by any Government Department/Public Sector undertaking/Autonomous Body.

Signature of the authorized signatory of the
Firm/Company/Organization
Stamp/Seal